GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA UNSTARRED QUESTION NO.5105

TO BE ANSWERED ON 4th APRIL, 2022 (MONDAY)/ CHAITRA 14, 1944 (SAKA) UNUTILISED SURPLUS FUNDS

5105. Shrimati Rita Bahuguna Joshi Shri Gopal Chinnaya Shetty:

Will the Minister of Finance be pleased to state:

- (a) whether Reserve Bank of India, Nationalised Banks and other Government financial institutions like Pension Fund Regulatory and Development Authority, National Pension System, Employees' Provident Fund Organisation and other Public Sector Undertakings etc., have a huge sum of surplus funds lying unutilised;
- (b) if so, the details thereof including the dates from which the surplus fund has been lying unutilised, institution-wise;
- (c) whether the Government proposes to take some corrective measures in the regulation to make these surplus funds available to the domestic startups and for other various development works in the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD)

(a) to (d) All funds received by Pension Funds under National Pension System (NPS) are invested as per the investment guidelines issued by the Pension Fund Regulatory and Development Authority (PFRDA).

The Provident Fund (PF) contributions received in the respective members' PF Account are credited in the members' account. The available receipts are invested as per the pattern of investment notified by the Government of India and the same is monitored on a daily basis by EPFO.

In terms of Section 47 of the RBI Act, 1934, after making provision for bad and doubtful debts, depreciation in assets, contributions to staff and superannuation funds and for all other matters for which provision is to be made by or under this Act or which are usually provided for by bankers, the balance of the profits is paid to the Central Government.
